


Corrigendum

Tender no 05/2018/Computer Cell dated 22/12/2018 regarding supply of 182 pcs. of laptop is being modified as per following:-

1. Clause 2-d- be read as “The successful Bidder's Bid security shall be discharged upon deposit of Bank Guarantee of 10% of Bid amount and Bidder signing the agreement.”
2. In Clause 10(1) i “Direct Authorization letter from OEMs must be submitted with Tender proposed” stands deleted.
3. In clause 10(1) VIII – “Patna High Court also reserves the right to cancel the Tender at any Stage, without assigning any reason” be added.
4. In clause 10(1) IX – Annual turn over of last 3 financial be read as “at least Rs. 5 Crore” in Place of Rs. 10 Crore.”
5. Appendix – 4 – not required
6. In section – 4 (configuration) Sl no 1 CPU requirement shall be read as Core i7 Processor or equivalent with 2.0 Ghz or higher

In light of these modifications bid period is further extended to 15 days from the date of publication of this notice in ITJ.


Registrar IT cum CPC 8/2/19
Patna High Court